

भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

रु. 100



ONE
HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

महाराष्ट्र MAHARASHTRA

2022

11AA 612604
16 DEC 2022

Stamp Duty / St. Cl.

BEFORE THE EXECUTIVE MAGISTRATE NAGPUR

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

16.12.2022

DEPONENT - NANDA SHRUNGARPAWAR
Aged 60 years, Occu. Business
R/o. 51, S.E. Rly. Layout No. 2, Pratap Nagar, Nagpur.

To

The Interim Resolution Professional / Resolution Professional

Malhar Rashmikanth Mehta

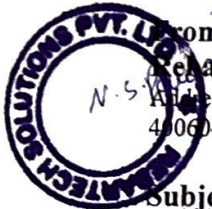
Address: 404, W1, Opp. PSP Project House, Off Iscon-Ambli Road, Ahmedabad - 380058

From

Neartech Solutions Private Limited

Address: Flat No 503, Building No-5 Accolade Co.Op.Hsg.Society Hajuridurga Road Thane, Maharashtra
400604 India

Subject: Submission of proof of claim.



Respected Sir,

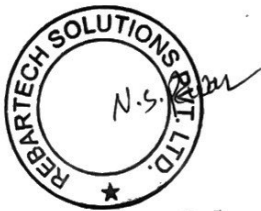
Rebartech Solutions Private Limited, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of **Steelera Engineers Private Limited**. The details for the same are set out below:

PARTICULARS	
1.	NAME OF OPERATIONAL CREDITOR <i>Rebartech Solutions Private Limited</i>
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL) CIN U51101MH2016PTC271622
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE Flat No 503, Building No-5 Accolade Co.Op.Hsg.Society Hajuridurga Road Thane, Maharashtra 400604 India Ernail : ankitshungarpawar@gmail.com
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE) Principal : Rs 2,88,17,733 Interest 1 : Rs 22,82,296 (Frm payment due Till 19.03.2020 court case filling date) Interest 2 : Rs 91,99,568 (Frm 20.03.2020 Till 16.11.2022 court order date) Total Interest 1+2: Rs 1,14,81,864 (Interest 1 +Interest 2) Total Claim : Rs 4,02,99,597(Principal + Interest 1 +Interest 2) Note : - Interest 2 was added as Interest 1 was calculated only till 19.03.2022 which is the date of demand notice issued, same date is mentioned in court case. - Interest rate for Interest 2 is considered 12% as per market rate and also in court case for Interest 1 same 12% interest was considered.
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED. Court case filling copy having proof of case & Invoices: ANNEXURE A-1& A-2(Page 28-31): Details in tabular form showing invoice wise outstanding amount along with interest till 19.03.2020. ANNEXURE A-4 (Page 34-109) : Copy of Purchase Orders issued by Corporate Debtor for supply of materials (Couplers) ANNEXURE A-5 (Page 110-151): Copy of Work Orders issued by Corporate Debtor for onsite threading works ANNEXURE A-6 (Page 152-366): Copy of invoices raised for supply a material (Couplers), Delivery Order and Eway bill ANNEXURE A-7 (Page 367-457): Copy of invoices raised against onsite treading works
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH COURT-1 CP (IB) No.265/9/NCLT/AHM/2020 Court Order Delivered on 16/112022



PARTICULARS		
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	Invoices in between 29.01.19 to 18.01.20, the Operational Creditor sold & supplied to the Corporate Debtor goods of various description. Additionally provided services of providing these goods & raised invoices towards the service charges in between 24.01.19 to 28.05.19
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	None
9.	DETAILS OF: a. any security held, the value of security and its date, or b. any retention of title arrangement in respect of goods or properties to which the claim refers	None
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	REBARTECH SOLUTIONS PRIVATE LIMITED A/ c No: 316901010221412 IFSC CODE: UBIN0540811 Bank: UNION BANK OF INDIA Branch: VILE PARLE (W), MUMBAI 400049
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	i) Covering Summary Letter for this Claim ii) Court Order Dated 16/11/2022 case No: CP (IB) No.265/9/NCLT/AHM/2020 iii-i) Court case copy having proof of case & Invoices Pages 1-200 iii-ii) Court case copy having proof of case & Invoices Pages 201-400 iii-iii) Court case copy having proof of case & Invoices Pages 401-487
<p><i>N. S. Kar</i></p> <p>Note: Authority letter available on Annexure-A14 page 477 against attached document (iii-iii)</p>		
<p>NANDA SHARAD SHRUNGARPAWAR (Aadhar no 4335 2693 6310)</p>		
<p>Director of Rebartech Solutions Private Limited (Operational Creditor)</p>		
<p>51, S.E. Railway Layout no 2, Pratap Nagar Nagpur 440022 MH India</p>		

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India



DECLARATION

I, **Nanda Sharad Shrungarpawar** (AADHAR No 4335 2693 6310), currently residing at 51, S.E. Railway layout no 2, Pratap Nagar Nagpur 440022 MH India, hereby declare and state as follows:-

1. Steelera Engineers Private Limited, the corporate debtor was, at the insolvency commencement date, being the 16 day of November 2022, actually indebted to me in the sum of Rs. 4,02,99,597 for outstanding pending payment of Principal, Interest 1 and Interest 2 consideration.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:

Attached Document	Details / Comments
i) Covering Summary Letter for this Claim	Covering Summary letter
(ii) Court Order Dated 16/11/2022 case No: CP (IB) No.265/9/NCLT/AHM/2020	Court Order
(iii-i) Court case copy having proof of case & Invoices Pages 1-200	Court case document having details of Principal & Interest Till 19.03.2020 along with proof of Invoices and claim.
(iii-ii) Court case copy having proof of case & Invoices Pages 201-400	
(iii-iii) Court case copy having proof of case & Invoices Pages 401-487	

3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following

Date: 19.12.2022

Place: Nagpur

N. S. Pawar

Nanda Sharad Shrungarpawar
Director Rebartech Solutions Pvt. Ltd.

VERIFICATION

I, **Nanda Sharad Shrungarpawar** the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom. If this information is found incorrect or false I shall be punishable u/s 199 & 200 of I.P.C.

Verified at Nagpur on this 19th day of December 2022.

N. S. Pawar

Nanda Sharad Shrungarpawar
Director Rebartech Solutions Pvt. Ltd.





IN THE PRESENCE OF HON'BLE EXECUTIVE MAGISTRATE COURT,
Nagpur (urban)

Maha e-Seva Kendra
Village- Nagpur (Municipal Corporation.) , Tehsil- Nagpur (Urban) , District- Nagpur

General

Applicant Name : Nanda Sharad Shrungarpawar
Age : 60
Occupation : Bussiness
Address : , Nagpur (Municipal Corporation.) , Nagpur (Urban) , Nagpur , 440022

Reason For Affidavit :

General

The information stated above is true and correct to the best of my knowledge. Hence this Affidavit is made.

Place : Nagpur (urban)
Date : 19/12/2022

Signature of Affidavit Holder

Declaration

I **Shrimati Nanda Sharad Shrungarpawar** solemnly affirm that the details furnished in the above Affidavit is true and correct to the best of my knowledge and if anything contray to the above is found, I will be liable for punishment/penalty under Section 193(2), 199 & 200 of the Indian Penal Code.

Place : Nagpur (urban)
Date : 19/12/2022

Signature of Affidavit Holder

Affidavit No :
२२५०५४०३२८०२७१०६०५९४

Applicant Name : **Nanda Sharad Shrungarpawar**

Tehsil Name : **Nagpur (urban)**

Date : १९/१२/२०२२

Signed and Sworn before by **Shrimati Nanda Sharad Shrungarpawar** who is personally known to me or who has been identified by **Kumar Ashwajeet Ukey** whose signature is hereby appended.

Signature Of Identifier
Ashwajeet Ukey

Executive Magistrate
Nagpur (urban)
Date : १९/१२/२०२२

Visit our website <https://www.mahaonline.gov.in> and verify your certificate by using the barcode.

Signature valid

Digitally Signed by
Mrs. Savita Raut
Date: 2022-12-19 6:07:17 PM